

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar Judicial, Jammu)

NOTICE

No. 55/RJ/19

Dated: 29-3-19

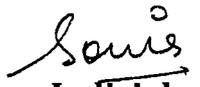
Despite issuance of notice vide this office No. 18/RJ/19 dated 1.02.2019 and 36/RJ/19 dated 5.03.2019, 155 nos of allottee advocates are yet to deposit their respective dues of licensee fee of lawyer's chambers. The above in view, another extension is hereby granted, as a final opportunity, further by 03 weeks till 18.04.2019 to the concerned allottee advocates for clearing the outstanding dues of licensee fee of lawyer's chambers by the concerned Allottee Advocates. In the event of any Allottee Advocates failing to clear his/her respective dues within the stipulated extended period, the matter shall be placed before Hon'ble Committee of Judges, for further necessary action.


(Sonia Gupta)
Registrar Judicial

No. 689-75 Dated 29-3-19

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of Jammu and Kashmir, for information.
2. Secretary to Hon'ble Mr. Justice _____
for kind information of their Lordship.
3. Registrar General, High Court of J&K, Jammu, for information.
4. President, J&K High Court Bar Association, Jammu, for information.
5. General Secretary, J&K High Court Bar Association, Jammu for information.
6. I/NIC, High Court of J&K, for information and with the request to upload the same on the High Court Website today itself.
7. Accounts Officer, High Court Wing, Jammu for information.


Registrar Judicial